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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/02/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :

PETITION NUMBER : TCP/48/2016

NAME OF THE PETITIONER(S) : Kasturi & Sons Ltd

NAME OF THE RESPONDENT(S) : Sporting Pastime India Ltd & 10 Others

UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. V. GAUTHAM (Counsel For Resp 7 (9824288426))	Counsel for Resp 7	J. Gautham
2. ABISHEK JENASENAN (9600066036)	Counsel for Respondents 1, 2 and 10, 8 and 9	J. Abishek
3. Rohan K. George (9710286750)	Counsel for Petitioner	J. Rohan

ORDER

Shri Rohan K George, counsel for petitioner present. Shri Abhishek Jenasenan, counsel for R1, R2 & R10 present and caused appearance on behalf of R8 & R9. During the last hearing, the respondents were given an opportunity that in case an appeal is filed, order be implemented subject to the outcome of the appeal. Even otherwise the award dated 16.12.2009 be implemented or else the parties were directed to argue the matter. Counsel for R1, R2 & R10 has filed memo stating that SLP No.3884 and 3891 of 2017 has been filed before the Hon'ble Supreme Court against the order of the Hon'ble High Court of Madras dated 24.1.2007. The matter is likely to be taken up for hearing on 10.02.2017. Based on the memo filed, counsel for respondents prayed time. At request time is enlarged. The matter is posted for final arguments. Put up on 14.02.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)